1	2
Tripura	106
Uttarakhand	643
Uttar Pradesh	7989
West Bengal	2872
UTs	
A & N Islands	41
Chandigarh	647
D&N Haveli	45
Daman & Diu	55
Delhi	4487
Lakshadweep	6
Puducherry	384
GRAND TOTAL	89618

Recognition of Indian International Driving Licence by foreign countries

3678. SHRI OM PRAKASH MATHUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that foreign countries are not legally obliged to accept the international driving licence issued by the transport authorities in India;
 - (b) if so, the reasons therefor;
- (c) the reasons for issuing international driving licence when these are not accepted abroad; and $\$
- (d) the steps taken by Government to recognize the holders of international driving licence, issued by Indian transport authorities?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): (a) to (d) International Driving Permit (IDP) issued by a licensing authority in India under the Central Motor Vehicles Rules, 1989 to an Indian National, authorises the person specified therein to drive any categories of motor vehicles in the areas or territories of countries other than India who are parties to the Convention on Road Traffic signed at Geneva on 19-9-1949.